

(2021) 01 RAJ CK 0196

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 458 Of 2021

Ashik @ Sharik @ Lalu And Ors

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 20-01-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 379, 420

Citation : (2021) 01 RAJ CK 0196

Hon'ble Judges : Inderjeet Singh, J

Bench : Single Bench

Advocate : Liyakat Ali, S.K. Mahla

Final Decision : Allowed

Judgement

1. The present bail applications have been filed under Section 439 Cr.P.C. The petitioners have been arrested in connection with FIR No. 246/2020

Registered at Police Station, Sultanpur, District Kota for the offence(s) under Section 379 of IPC (in FIR) and under Section 379, 420 of IPC.

2. Counsel for the petitioners submit that the petitioners have been falsely implicated in this matter. Counsel further submits that the case is triable by

the First Class Magistrate and the recovery has already been effected and the challan has already been presented in the court. Counsel further

submits that the conclusion of trial may take long time. Counsel further submits that the petitioners are in custody since 30.12.2020.

3. Learned Public Prosecutor has opposed the bail application.

4. Considering the material on record and taking into account the facts and also considering the period of custody and circumstances of the case and

without expressing any opinion on the merits of the case, this petition is allowed.

Petitioners be admitted to regular bail subject to satisfaction of the trial Court. Office is directed to send a copy of this order to the concerned trial Court through e-mail/fax, for necessary compliance.